

(2022) 05 SEBI CK 0037

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 301 Of 2022 In Appeal No. 131 Of 2022

Sapna Ramdas Jatwal

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 12-05-2022

Acts Referred:

Citation : (2022) 05 SEBI CK 0037

Hon'ble Judges : Tarun Agarwala Presiding Officer; M. T. Joshi, J; Meera Swarup, Member

Bench : Full Bench

Advocate : Dinesh Prakash Guchiya, Sumit Rai, Abhiraj Arora, Anshu Mehta, Shourya Tanay, Harshvardhan Nankani

Judgement

1. Cause shown is sufficient. The order dated April 5, 2022 is recalled. The restoration application is allowed. The appeal is restored to its original number.
2. Connect with appeal no. 496 of 2021 and list on June 2, 2022. In the meantime, respondent may file a reply.
3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.